

**IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.116 of 2018
In
CP (IB) No.111/Chd/Pb/2017**

In the matter of:-

M/s Kapil Dev Kansal

...Petitioner

Versus

Yashoda Cotton & General Mills Pvt. Ltd.

...Respondent

Present: Mr. P.D. Sharma with Mr. G.S. Sarin, Practicing Company Secretaries, for the Liquidator
Mr. Sanjay Kumar Aggarwal, Liquidator in person
Mr. Narinder Kumar and Mr. Harish Kumar, Directors of the Suspended Board of Directors

CA No.116 of 2018

Both the Directors of the Suspended Board of Directors namely, Narinder Kumar and Harish Kumar are present in person. They have handed over the Fixed Assets Register, comprising of 11 pages, to Mr. Sanjay Kumar Aggarwal, Liquidator, who is present in the Court today. It is stated by the Director of the Suspended Board of Directors that they have kept copy of the Register with them for record.

Mr. P.D. Sharma, Authorized Representative for the Resolution Professional submits that apart from this, the Directors of the Suspended Board of Directors were also required to hand over the inventory register.

It is stated by both the Directors of the Suspended Board of Directors that they have not prepared any inventory register of the stock and there is even no inventory lying in the premises of the corporate debtor.

In view of the above, CA No.116 of 2018 stands disposed of. The Directors of the Suspended Board of Directors are exempted from personal appearance for the time being.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 13, 2018
Mohit Kumar